## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## Appeal No. 340 of 2017 & IA No. 694 of 2017

Dated: 15<sup>th</sup> November, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

All India Power Engineers' Federation

...Appellant(s)

۷s.

M/s Teesta Urja Ltd. & Ors.

...Respondent(s)

Counsel for the Appellant(s) : Mr. Pradeep Misra

Mr. Manoj Kr. Sharma

Counsel for the Respondent(s) : Mr. Tarun Johri for R-1 & R-3

Mr. Janmali for R.2

Ms. Swapna Seshadri for R.4 to 7

## **ORDER**

Admit. Issue notice. Mr. Tarun Johri takes notice on behalf of Respondent Nos. 1 & 3; Mr. Janmali takes notice on behalf of Respondent No.2 and Ms. Swapna Seshadri takes notice on behalf of Respondent Nos. 4 to 7 and they seek four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on <u>22.01.2018</u>. In the meantime, learned counsel for the respondents may file reply on or before 14.12.2017 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

(S.D. Dubey) Technical Member (Justice Ranjana P. Desai) Chairperson